

In the National Company Law Tribunal, Jaipur

IB- 696/ND/ 2018

TA No. 126/2018

UNDER SECTION 9 OF IBC CODE, 2016

In the matter of:

Alpenol

..... Applicant/Petitioners

VS.

DI Shimla Sizers Pvt. Ltd.

.....Respondent

Order delivered on 06.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Fareha Ahmad Khan, Shivek Trehan, Adv.

For Respondent(s) : Alok Chaturvedi, Adv.

ORDER

Pursuant to the order dated 02.08.2018, learned counsel for the Corporate Debtor represents that the same has been filed by filing a reply to the petition. In relation to the rejoinder learned counsel for the petitioner represents that since reply was made available only yesterday, of the petitioner seeks time to comply for filing the rejoinder before this Tribunal. Taking into consideration the said representation a week's time is granted. Post the matter on 20.09.2018. A copy of the rejoinder may be furnished to the other side as well in advance.

SD

**(R. Varadharajan)
Member (Judicial)**